

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:231
ANSWERED ON:17.12.2003
CENTRAL LEGISLATION FOR MEDICAL SERVICES
MAHESHWAR SINGH

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is considering enacting a Central legislation prescribing the minimum standards for the quality of medical services rendered by private clinics, nursing homes and other medical institutions and also for providing minimum infrastructural facilities and minimum standards for the employees working there;
- (b) if so, the details thereof;
- (c) whether the Government proposes to form Accreditation Councils at the State level;
- (d) if so, the details thereof; and
- (e) the concrete steps being taken by the Government in this regard?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

(a) to (e) A Statement is laid on the Table of the House.
STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 231 FOR 17-12-2003.

Health, being a State subject, is primarily the responsibility of State Governments to regulate the functioning of private and public hospitals as well as nursing homes. Some of the States like NCT of Delhi, Sikkim, Assam, Madhya Pradesh etc. have necessary legislation in this regard. The Central Government is considering to enact a legislation prescribing standards and specifications that will stipulate minimum standards for hospitals, nursing homes and other clinical establishments. The proposed enactment would lay down norms for assessment, accreditation, inspection, certification, regulation of such clinical establishments as well as maintenance of records. In the proposed Legislation, inclusion of a provision for establishment of Council at States level to regulate activities of clinical establishments is also under consideration.